

SLP(C)No. 21269 OF 2001

ITEM No.28

Court No. 2

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.21269/2001

(From the judgement and order dated 23/04/2001 in CWP 11059/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB & ORS.

Petitioner (s)

VERSUS

SURINDER KAUR & ANR.

Respondent (s)

(With prayer for interim relief)

Date : 30/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. Ajay Bansal, Dy. Adv. Genl., Pb.
Mr. R.S. Suri, Adv.

For Respondent (s) Mr. Sumit Kumar Khatri, Adv.
Mr. B.R. Kapur, Adv.
Mr. Anis Ahmed Khan, Adv.

UPON hearing counsel the Court made the following

O R D E R

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The unserved respondent shall be served afresh by the
petitioner and affidavit of proof of service be filed.

Learned counsel appearing for the State of Punjab is
directed to produce the relevant provisions of the Rules
defining the expression "recognised institution" and "aided
institution".

List the matter after service is complete.

(T.I. Rajput)
Court Master

(Suneet Bala Sharma)
Assistant Registrar